

(b) if so, details of the said measures as decided by the Government?

**THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF):** (a) and (b). Government is keeping a close watch on the production, distribution and prices of vanaspati and will take all appropriate action against defaulting vanaspati manufacturers.

**Marketing Facilities for Agricultural Produce**

**2435. SHRI LAKSHMAN MALLICK:** Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government are aware of the inadequate marketing facilities available in the country for the agricultural produces;

(b) if so, whether Government have a proposal to provide adequate marketing facilities in the Rural areas for the sale of agricultural produce in the Five Year Plan period; and

(c) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM):** (a) and (b). Yes, Sir.

(c) Under the scheme for development of selected regulated/rural markets there is an allocation of Rs. 3800 lakhs in the Sixth plan 1980-85. Under the scheme, central assistance is given at the following rates for providing infrastructural facilities for agricultural markets:

(i) Regulated Markets handling commercial crops (Jute, Tobacco, Cotton, Groundnut, Cashewnut;

Coconut, Potatoes, Onion; and Chillies)...Rs. 4 lakhs per market.

(ii) Regulated Markets situated in command areas... Rs. 5 lakhs per market.

(iii) Terminal Markets for Fruits and Vegetables...Rs. 15 lakhs per market

(iv) Primary ; Rural Markets... Rs. 1.5 lakhs per market.

(v) Wholesale Rural Markets in Recognised Backward Areas covered under Hill Areas Development Programme, Integrated Tribal Development Programme and Drought Prone Area Programme... Rs. 5 lakhs per market.

Under the aforesaid scheme, during the Sixth plan 1350 Rural Primary Markets, 100 Wholesale Markets in Backward Areas, 200 Selected Regulated Markets and 10 Terminal Markets are proposed to be assisted.

**Survey regarding houseless families in Andhra Pradesh**

**2436. SHRI ANANTHA RAMULU MALLU:** Will the Minister of WORKS AND HOUSING be pleased to state:

(a) what schemes Government propose to adopt to provide a house to the houseless;

(b) whether Government have conducted any survey regarding the houseless families, State-wise;

(c) if so, the details in this regard;

(d) whether Government have fixed definite targets for the current financial year and for the Sixth Plan period in this regard; and

(e) if so, what are the details regarding the guidelines issued to the State of Andhra Pradesh and the financial assistance provided for this purpose?

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND WORKS AND  
HOUSING (SHRI BHISHMA NAR-  
AIN SINGH): (a) The State Govern-  
ments are already implementing a  
scheme under which the rural landless  
families are provided free house-sites  
and assistance by way of subsidy and/  
or loan for construction of houses.

(b) The State Governments have  
conducted the survey to determine the  
number of eligible families under the  
scheme.

(c) The State-wise details of the  
eligible families are given in the at-  
tached statement.

(d) The Sixth Five Year Plan has  
provided an outlay of Rs. 353.50 crores  
for allotment of house-sites to 6.18  
million families and for providing  
construction assistance to 3.6 million  
families.

(e) The programme is being impl-  
mented since 1971 and forms part of  
the Minimum Needs Programme and  
the New 20-Point Programme. The  
Sixth Plan envisages assistance at the  
rate of Rs. 500/- per family who have  
been allotted house-sites and Rs.  
750/- for those who have to be  
given house-sites also. All labour in-  
puts are expected to be provided by  
the beneficiaries. No other guidelines  
have been issued to the State Govern-  
ments.

The Central assistance to the State  
Governments for various plan schemes  
is being given in the form of block  
loans and block grants. The Sixth  
Plan outlay fixed for the programme  
for Andhra Pradesh is Rs. 76.75  
crores.

## Statement

State/U.T.	No. of Eligible families as estimated by State/ U.T. upto 30-9-81
(1)	(2)
1. Andhra Pradesh . . . . .	21,33,000
2. Assam . . . . .	2,37,607 (a)
3. Bihar . . . . .	19,58,000
4. Gujarat . . . . .	5,23,623
5. Haryana . . . . .	2,47,601
6. Himachal Pradesh . . . . .	5,304
7. Jammu & Kashmir . . . . .	20,120
8. Karnataka . . . . .	10,60,852
9. Kerala . . . . .	1,36,640
10. Madhya Pradesh . . . . .	9,13,037
11. Maharashtra . . . . .	4,97,547
12. Orissa . . . . .	5,00,000
13. Punjab . . . . .	2,97,046
14. Rajasthan . . . . .	8,54,023 (a)
15. Tamil Nadu . . . . .	14,97,000
16. Tripura . . . . .	42,650
17. Uttar Pradesh . . . . .	12,40,740
18. West Bengal . . . . .	3,14,534
UNION TERRITORIES	
1. A & N Islands . . . . .	7,200
2. Chandigarh . . . . .	90
3. Dadra & Nagar Haveli . . . . .	1,035
4. Delhi . . . . .	14,800
5. Goa, Daman & Diu . . . . .	1,596
6. Pondicherry . . . . .	15,213
Total . . . . .	1,25,19,058

(a) According to information received from Planning Commission. The scheme is not in operation in Manipur, Meghalaya, Nagaland, Sikkim, Arunachal Pradesh, Lakshdweep and Mizoram.

**Government Servants in Possession of Government Accommodation while owning House**

2437. SHRI ARJUN SETHI:

SHRI N. E. HORO:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government have recently reviewed its policy regarding

(i) if the income from his own house does not exceed Rs.

1,000/-p.m.

*Normal Rent*

(ii) if the income from his own house exceeds Rs. 1000/- p.m.

but does not exceed Ra.2,000/p.m.

*Half the market rent*

(iii) if the income from his own house is above Rs. 2,000/- p.m.

*Full market rent*

However, in respect of officers owning houses at or near the stations of their posting, who have been provided government accommodation on 'rent-free' basis, a clarification to the above policy decision was issued on 3.2.82, that the rent in respect of (ii) and (iii) above will be reduced by 10 per cent of the emoluments of the allottee.

**Assistance to integrated Horticulture Projects in Maharashtra State**

2438. SHRI CHANDRABHAN ATHARE PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government of Maharashtra has sought any assistance from the centre for the integrated horticulture projects in the State;

(b) if so, what are the details of the projects; and

rental liability of Government employees who have got their own houses and Government had extended facility in providing them Government accommodation also; and

(b) if so, details in this regard?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NAR-AIN SINGH): (a) and (b). Government's policy regarding the rental liability of Officers owning houses at or near the stations of their duty, who have been allotted government accommodation, continues to be as follows:—

(c) the amount allocated, released and utilised for the purpose in the years 1980-81 and so far in 1981-82?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KĀMLA KUMARI): (a) No, Sir. However, the State Government has shown interest in Cashew Development Project with the assistance of World Bank.

The Central Government has also sanctioned a scheme for package programme for coconut in Maharashtra.

(b) and (c). The details of Cashew-nut Development Project have not been received from the State Government.

A package programme on coconut has been sanctioned at a total of Rs. 33,000/- for the year 1981-82. A sum of Rs. 4100/- has been released for this year. Details of utilisation have not been received.